

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No211  
**CP(CAA)/39(AHM)2021**  
in  
**CA(CAA)80 of 2020**

**Proceedings under Section 230-232 Co.Act, 2013**

**IN THE MATTER OF:**

Arcelor Mittal India Pvt Ltd  
AM Associates India Pvt Ltd  
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

**Order delivered on 21/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Dr. Abhishek Singhvi, Sr. Adv. a/w Mr. Navin Pahwa,  
Sr. Adv., Mr. Mihir Thakore, Sr. Adv., Mr. Nirag Pathak,  
Adv., Mr. Abhishek Swaroop & Mr. Palash Agarwal, Adv.  
For the Income Tax : Ms. Maithili Mehta, Adv. a.w Ms. Pankti Shah, Adv.  
For the RD : Mr. Liladhar Sharma, Asst. Director  
For the OL : Mr. A. P. Joshi, Adv.

**ORDER**

Learned Counsel Ms. Mehta for the Income Tax states that an additional affidavit alongwith report from the Department is filed today. The same is perused the it is seen that the status report is with respect to the transferee company. Learned Senior Counsel Mr. Singhvi a.w. Learned Senior Counsel Mr. Pahwa for the Petitioner company states that specific affidavit is filed covering the issue raised by the Income Tax Department on 12.10.2022. At this stage, Learned Counsel Ms. Mehta for the Income Tax Department further states that there are some proceedings pending with respect to transfer pricing against the Petitioner no.1 company to which Learned Senior Counsel Mr. Pahwa for the Petitioner company states that the transferee company has already mentioned and has stipulated in the scheme that all proceedings pending against the transferor company shall continue against the transferee company and shall be dealt by the transferee company. Learned Counsel Ms. Mehta for Income Tax Department states that subject to the undertaking given by the Petitioner companies and affidavit filed which are on record, she is not able to make any statement with respect to no objection. Be that as it may, all the points raised by the Department are attended to by the Learned Senior Counsels for the Petitioner. Order Reserved.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**